

**Ministry of Finance**  
**(Department of Revenue)**  
**(CENTRAL ECONOMIC INTELLIGENCE BUREAU)**  
**(COFEPOSA UNIT)**

**ORDER**

New Delhi, the 12<sup>th</sup> April, 2018

Whereas the Joint Secretary to the Government of India, specially empowered under sub-section (1) of section 3 of the Conservation of Foreign Exchange and Prevention of smuggling Activities Act, 1974 (52 of 1974) issued order F.No. PD. 12001/12/2017-COFEPOSA dated 17.12.2017 under the said sub-section directing that Shri Azaruddin Rajuddin Shaikh, S/o Shri Rajuddin Sadiruddin Shaikh, R/o (i) Room No. 4, Sai Colony, Whitshield, Bengaluru, Karnataka and (iii) Basta Village, Vidhyadharpur, District Balasore, Odhisha, be detained and kept in custody in the Sub- Jail, Sada, Marmagoa, Goa with a view to preventing him from smuggling goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or is concealing himself so that the order cannot be executed;

3. Now therefore, in exercise of the power conferred by clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Commissioner of Police, Mumbai/Director General of Police, Bengaluru/Director General of Police, Bhubaneswar, within 7 days of the publication of this order in the official Gazette.

[F.No. PD. 12001/12/2017-COFEPOSA]

P.V. Subba Rao, jt. Secy.